

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 08 OF 2016**

**Dated : 12<sup>th</sup> February, 2019**

**Present: Hon' ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon' ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Delhi Transco Ltd. : ... Appellant (s)**

**Versus**

**Delhi Electricity Regulatory Commission & Ors. ... Respondent (s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan  
Mr. Ashwin Ramanathan  
Ms. Neha Garg

Counsel for the Respondent (s) : Mr. Dhananjay Baijal for R-1  
Mr. Rahul Kinra  
Mr. Aditya Gupta for R-2 to 4  
Mr. Anurag Bansal  
Ms, Sakshi Mehrotra for TPDDL

**ORDER**

The learned counsel, Mr. Dhananjay Baijal, appearing for the Appellant, prays for another two weeks time to comply with the order dated 14.12.2018 of this Tribunal.

Submission of the counsel for the Appellant, as stated supra, is placed on record.

Another two weeks time is granted to the learned counsel for the Appellant to comply with the order dated 14.12.2018 of this Tribunal, as requested, as a last chance. He is directed to do the needful on or before 26.02.2019.

List the matter on **27.02.2019**, as agreed by the counsel for both the parties.

**(Ravindra Kumar Verma)**  
**Technical Member**

vt/ss

**(Justice N.K. Patil)**  
**Judicial Member**